

**GOVERNMENT OF INDIA
MINISTRY OF LABOUR AND EMPLOYMENT**

LOK SABHA

**STARRED QUESTION NO. 276
TO BE ANSWERED ON 31.12.2018**

WELFARE OF OUTSOURCED WORKERS

†*276. SHRI AJAY NISHAD:

Will the Minister of LABOUR AND EMPLOYMENT be pleased to state:

- (a) whether several works of public sector undertakings, Government and semi-Government departments and private companies are carried out through outsourcing;**
- (b) if so, the details thereof;**
- (c) the present mechanism to ensure compliance of social security/labour laws for the benefit of persons employed in outsourcing companies;**
- (d) whether the Government has looked into the service conditions and welfare schemes for the workers engaged to carry out the outsourced works and if so, the details thereof; and**
- (e) the steps being taken by the Government in this regard?**

ANSWER

**MINISTER OF STATE (IC) FOR LABOUR AND EMPLOYMENT
(SHRI SANTOSH KUMAR GANGWAR)**

(a) to (e): A statement is laid on the Table of the House.

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STATEMENT REFERRED TO IN REPLY TO PART (a) TO (e) OF THE LOK SABHA STARRED QUESTION NO. 276 FOR ANSWER ON 31.12.2018 REGARDING WELFARE OF OUTSOURCED WORKERS BY SHRI AJAY NISHAD.

(a) & (b): The establishments, whether Government or Private, in the Central and the State Sphere may outsource jobs/works based on their respective requirements. The General Financial Rules 2017 (GFR 2017) allow the Central Government establishments to outsource certain services. As each Ministry/Department is competent to procure services of outsourcing agencies at their level to meet seasonal or short-term requirements, the centralized data is not maintained in this regard.

(c) to (e): In order to ensure compliance of the extant labour laws and the welfare provisions thereunder, the Centre and the State(s) have their own enforcement agencies. In the Central sphere a well-established Central Industrial Relations Machinery (CIRM) is in place to investigate the service conditions and welfare of the workers. The country-wide network of Dy. Chief Labour Commissioners (Central) and Regional Labour Commissioners (Central) under the control of the Chief Labour Commissioner (Central) ensures strict compliance of various applicable labour laws in the Central Sphere.
